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Central Administrative Tribunal,  
Principal Bench

C.P. No.47/2002

IN

O.A. No.1934/1999

New Delhi this the 13th day of March, 2002

Hon'ble Smt. Lakshmi Swaminathan Vice Chairman (J)  
Hon'ble Mr. V.K. Majotra, Member (A)

Smt. Nirdosh Kumari Wd/o Lt. Shri Sunil Kumar,  
R/o H.No.348, Uchandi Road,  
Bhawana, Delhi-39  
(By Advocate : Shri Yogesh Sharma)

- Petitioner

Versus

Shri Anil Gupta,  
Chief Engineer (I&F),  
Govt. of India, 4th Floor,  
ISBT Building, Delhi.  
(By Advocate : Shri Vijay Pandita)

- Respondents

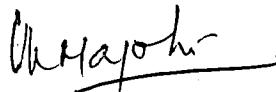
ORDER (ORAL)

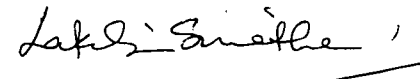
Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J) :

We have heard both the learned counsel in C.P.  
No.47/2002.

2. Shri Vijay Pandita, learned counsel for respondents, has submitted their compliance report in which they have stated that the Tribunal's order dated 6.2.2001 in OA No.1934/1999 is fully complied with. Shri Yogesh Sharma, learned counsel for the petitioner does not dispute this fact. We have accepted <sup>the</sup> unconditional apology tendered on behalf of the respondents in delayed action in implementing the aforesaid order of this Tribunal.

3. Noting the above facts and circumstances, CP No.47/2002 is dismissed as infructuous. Notice issued to the alleged contemnor is discharged. File be consigned to the record room.

  
(V.K. Majotra)  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)

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